

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
IB-99/ND/2022

IN THE MATTER OF:

Vaishno Industries Pvt. Ltd.

Vs.

Horizon Global Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 06.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit
Sharma, Mr. Rishabh Arora, Mr. Varun Pandit,
Mr. Yash Dhawan, Advs.

For the Respondent : Mr. Deepak Somani, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Operational Creditor is present and their written submissions are reflected on the e-portal. Ld. Counsel on behalf of Corporate Debtor is present and submitted that they have filed their written submissions. However, the same is not reflected on the e-portal. Various opportunities have been given to the Corporate Debtor for bringing their written submissions on record. In the interest of justice, last opportunity is given to the Corporate Debtor to bring on record their written submissions, failing which, the matter will be proceeded on the basis of materials available on record and oral arguments made by Ld. Counsel for the Corporate Debtor. No further adjournment on behalf of Corporate Debtor will be granted for written submissions. List the matter on **16.05.2024.**

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)